

## The Arunachal Pradesh Gazette

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GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

## NOTIFICATION

The 2nd November, 2020

No. Law/Legn-19/2020.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Fifth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 26th October, 2020)

THE ARUNACHAL PRADESH SALARY, ALLOWANCES AND PENSION OF MEMBERS OF THE LEGISLATIVE ASSEMBLY (AMENDMENT) ACT, 2020.

(ACT NO. 6 OF 2020)

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ACT

further to amend the Arunachal Pradesh Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1983 (Act No. 8 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy First Year of the Republic of India as follows:-

 This Act may be called the Arunachal Pradesh Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 2020.

Short title and commencement.

- (2) It shall be deemed to have come into force with effect from 1st April, 2020.
- In the Arunachal Pradesh Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1983, after section 3, the following section shall be inserted, namely:-

Insertion of new section 3A.

"3A. Notwithstanding anything contained in section 3, the salary payable to the Members of Legislative Assembly, under Section 3 shall be reduced by thirty percent, for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (Covid - 19) pandemic".

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Secretary to the
Government of Arunachal Pradesh,
Itanagar.